

THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

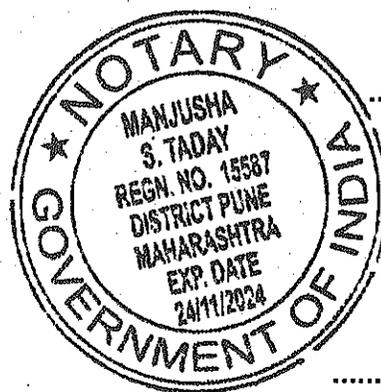
Original Application No.33 of 2018 (WZ)

( M.A. No.124/2018)

Sanjay Bhegade & Ors

VERSUS

State of Maharashtra & Ors



.....} Applicants

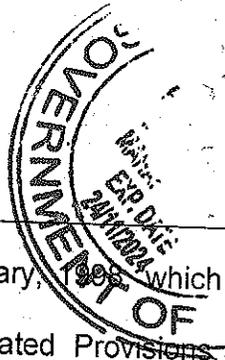
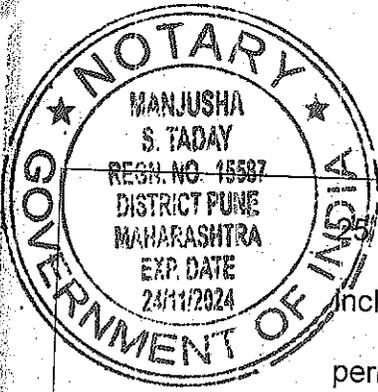
.....} Respondents

**Affidavit in Compliance of the Order dated 30.06.2020**

I, Vivek Kharwadkar, age - .... years, occupation - Service, the Metropolitan Planner, Pune Metropolitan Region Development Authority, looking after the Subject - Matter of the present Application before this Hon'ble Tribunal for the Respondent No. 2. I am hereby filing this Affidavit only with a limited purpose of bringing on record the Factual Circumstances of the present matter and the Action Taken Report in compliance of the orders passed by this Hon'ble Tribunal. I crave leave to file an additional affidavit as and when necessary. I shall not be deemed to admit anything except whatever specifically stated here under :

1) With regard to the number of unauthorized constructions mentioned by the applicant in paragraphs 16, 17 & 18 of this application as well as about a large number of Unauthorized Constructions contended to have come up on the hills and the hill slopes within reserve forest area at Pawana Zone or Area, It is submitted that the permissions are granted as per the prevailing Development Control Rules as under:

- i) I say and submit that the Regional Plan of Pune District has sanctioned under Section 15 of the MRTP Act, 1966 wide Notification No. TPS-1895/227.CR-26/95/UD-13 D dated



- 25 Nov. 1997 and It has come into force with effect from 10<sup>th</sup> February, 1997 which includes Provisions of the Development Control Rules. Tourism related Provisions, permissible uses in Non agricultural, Afforestation zone are incorporated in the said rules and permissions have been given accordingly.
- ii) Thereafter, the State Government has Sanctioned Development Control & Promotions Regulations for Regional Plan areas in Maharashtra vide its Notification No. TPS/1812/157/CR71/12 Reconstruction No.34/12/RP/UD/13 dated 21 November, 2013, which has come into force with effect from 21 November, 2013.
  - iii) I further say & submit that as per the provisions contained in the saving clause No. 1.4(i) of the above said Regulations, "Special Provisions are made respectively in the Sanctioned Regional Plan under the Provisions of the MRTP Act, 1966 which are not in the Development Control Rules, 2013, shall prevail." accordingly, further permissions are granted as per the saving Clauses. I crave leave to refer to and rely upon such provisions whenever necessary.
  - iv) I say and submit that the Pune Metropolitan Region Development Authority ( PMRDA ) has been announced to be established on 31st March, 2015 by the Urban Development Department, Government of Maharashtra by issuance of the Notification u/s 42A, 42C & 42F of the said Act, declared the Pune Metropolitan Area as "Pune Metropolitan Development Area Region Development Authority" (herein referred to as "the said Area Development Authority") and vide the Government Notification dated 04.12.2015 revised the limits of the said Area Development Authority;
  - v) It is further submitted that in exercise of the powers conferred by sub-section (1) of section 3 of the said Metropolitan Development Authority Act, 2016 the Government vide Notification of Urban Development Department No. PRD-3316/CR-54/UD-7, dated 11 July, 2016 has established Metropolitan Region Development Authority to be called "the Pune Metropolitan Region Development Authority"
  - vi) The Government of Maharashtra further declared the Development Authority as a "Special Planning Authority" under section 40(1) of the MRTP Act, 1966 with retrospective effect.

vii) Thereafter, the State Government has sanctioned Development Control & Promotions Regulations for Region Plan Areas in Maharashtra vide its Notification No. TPS/1812/157/CR71/12, Reconstruction No. 34/12/RP/UD/13, Dated 11 December, 2018, which has come into force with effect from 11 December 2018

It is therefore submitted that as stated above the Development Control Regulations have been modified from time to time and accordingly the Development Permissions have been granted as per the prevailing Development Control Regulations.

2) The respondent no -2 now would like to submit its para-wise reply to the application filed before this Hon'ble Tribunal as under:

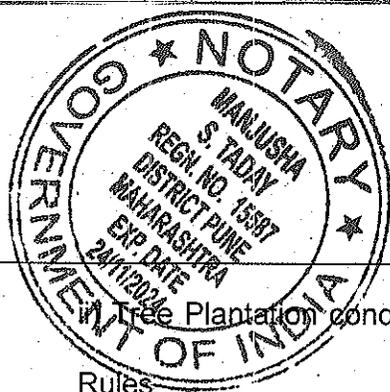
a) The applicant was the Member of Legislative Assembly representing the Maval Constituency of District Pune & has filed the present application before this Honorable Tribunal as mentioned in para 1 of the application.

b) It is true to say that the Area mentioned in the application is surrounded by Hills & Rich Biodiversity. The Pawana Dam is located in this area, which comes under the catchment of Pawana Dam. Some of the area from this particular area comes under the Western Ghat Environment Sensitive Area as mentioned in para 2 of the application.

c) The Paragraphs 3 to 7 pertain to the declaration of the Western Ghat as an Ecologically Highly Fragile Area which has been declared by the Ministry of Environment, Forest & Climate Change, Government of India. It has constituted a Committee to identify certain parameters for the protection of Ecological Fragile Area. A copy of the said directions dated 13/11/2013 is enclosed for ready reference & marked as an Annexure - 'A'. It specifically mentioned that Building & Construction Projects of 20000 Sq. meter & above will not be considered by EACs/MoEF or SEACs / SEIAAs. I say & submit that the villages mentioned in the direction are coming under the Western Ghat Ecological Sensitive Area.

I say & submit that while granting Building Permissions following important conditions are imposed as per Development Control Regulations -

i) No constructions is allowed on slope steeper than 1:5 Slope.



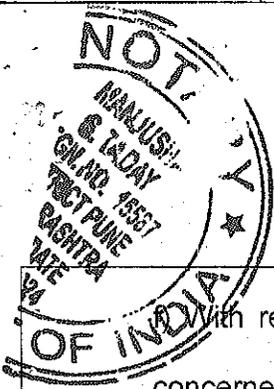
Tree Plantation conditions are imposed as per the norms prescribed in the Development Control

Rules.

- iii) No permanent construction permissible or granted up 100 meters from HFL of water body.
- d) With reference to para 8 to 16 of the application it is submitted that this Honorable Tribunal has already constituted a Committee consisting of District Collector, Divisional Forest Officer, Pune & the Maharashtra Pollution Control Board to inspect the said area with reference to various issues raised in the application & submit its factual report with action taken within 4 weeks time vide order dated 30-06-2020.
- e) With reference to para 17 & 18 of the application, the submissions of the Respondent No. 2 are as under
  - i) The Respondent No. 2 through its Team has identified 63 Constructions in the said area, which are subject matter of the present application before this Honorable Tribunal in the Maval area.
  - ii) Out of 63 Constructions, 36 Owners of the land have procured necessary permissions from Collector Office & PMRDA as per the Provisions of the MRTP Act, 1966 as amended from time to time. I crave leave to refer to and rely upon said permissions when produced.

The Respondent No. 2 would like to submit that the conditional permissions are granted in the said Villages by following the provisions of the Law. This Hon'ble Tribunal has already constituted the Committee for the purpose of verification of the compliance of the Western Ghat Notification & the issues raised in the applications. The Respondent No 2 has issued notices to Illegal Construction under Section 53 of MRTP Act, 1966. The list of the Constructions to which such type of notices are given is enclosed herewith & marked as an Annexure " A ". I crave leave to refer to and rely upon the copy of notices as and when necessary .

The Respondent No 2 will abide by the orders passed by this Hon'ble Tribunal & Hon'ble Higher Judiciary Orders including the High Level Working Group ( HLWG) Report as well as any specific guidelines if any issued by the Committee constituted by this Hon'ble Tribunal with regard to the contents of the para-19 to 30 are concerned .



with regard to the Grounds in the para-31 and prayer clauses of the present application are concerned, the Respondent No-2 will rely up on true and correct position thereof while initiating actions. Therefore, it is denied that the respondent no. 2 has shown complete negligence on constructions being made at hilltops and hill-slopes at Pawana Nagar area in Maval-Taluka and turned complete blind eye towards these constructions.

3) The respondent no. 2 will abide by all the lawful provisions, orders and directions issued or being issued in this behalf.

Solemnly affirmed on this 20<sup>th</sup> day of July, 2021 at Pune

Identified by

Affiant

*Handwritten signature of Affiant*

*Handwritten signature of Advocate*

Advocate

( )

Authorized Signatory

Verification

I, Vivek Kharwadkar, the Metropolitan Planner, Pune Metropolitan Region Development Authority, i.e. the Respondent No.2 state that the contents of paragraphs 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief as well as the record available with me. All enclosure to this affidavit are true copies of office record of the respondent no.2.

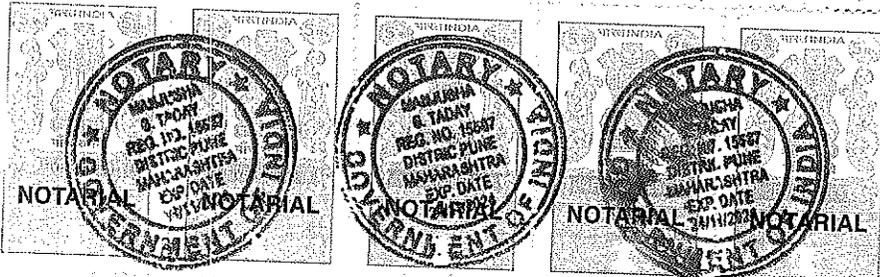
Dated this 20<sup>th</sup> day of July, 2021 at Pune

BEFORE ME

*Handwritten signature of Notary*  
MANJUSHA S. TADAY  
ADVOCATE & NOTARY  
GOVT. OF INDIA

NOTED AND REGISTERED AT  
SERIAL NO. 835/2021  
DATE 20/7/2021

20 JUL 2021



**F. No. 1-4/2012 – RE (Pt.)**  
**Government of India**  
**Ministry of Environment and Forests**

Paryavaran Bhavan,  
CGO Complex, Lodhi Road,  
New Delhi – 110003

Dated: 13.11.2013

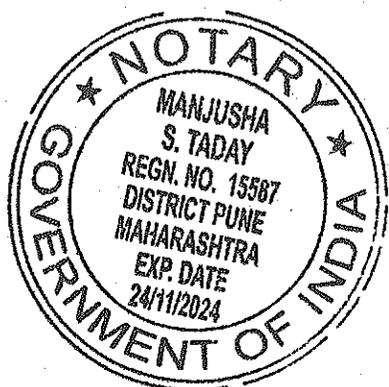
**Sub: Directions under Section 5 of the Environment (Protection) Act, 1986**

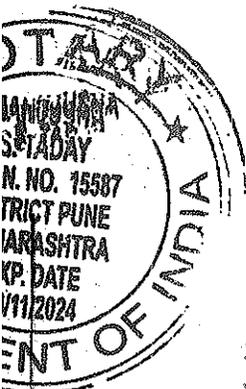
WHEREAS, Western Ghats is an important geological landform on the fringe of the west coast of India. It is the origin of Godavari, Krishna, Cauvery and a number of other rivers. It extends over a distance of approximately 1500 km and traverses through Six States viz. Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu;

2. And whereas, Western Ghats is a global biodiversity hotspot and a treasure trove of biological diversity. Western Ghats harbour many endemic species of flowering plants, endemic fishes, amphibians, reptiles, birds, mammals and invertebrates. It is also important center of evolution of economically important domesticated plant species such as pepper, cardamom, cinnamom, mango and jackfruit. Western Ghats has many unique habitats which are home to a variety of endemic species of flora and fauna such as Myristica swamps, the flat-topped lateritic plateaus, the Sholas and wetland and riverine ecosystems. UNESCO has included certain identified parts of Western Ghats in the UNESCO World Natural Heritage List because Western Ghats is a Centre of origin of many species as also home for rich endemic biodiversity and hence a cradle for biological evolution;

3. And whereas, the Ministry of Environment and Forests (MoEF) had constituted a High Level Working Group (HLWG) under the Chairmanship of Dr. K. Kasturirangan, Member (Science), Planning Commission vide office order dated 17.8.2012 to study the preservation of the ecology, environmental integrity and holistic development of the Western Ghats in view of their rich and unique biodiversity;

4. And whereas, the HLWG submitted its report to the MoEF on 15<sup>th</sup> April 2013 and it was thereafter put in public domain by hosting on the website of the Ministry, and also disseminated to all stakeholders including the six State Governments of Western Ghat region for their feedback and comments. All stakeholders were also invited to offer their views on the HLWG report. Thereafter, on completion of a transparent process, the Ministry has accepted the HLWG report "in principle" with certain stipulations;





5. And whereas, HLWG noted that approximately 60 per cent of the Western Ghats region is under cultural landscape i.e. it has human dominated land use of settlements, agriculture and plantations (other than forest plantations) and around 40 per cent of the land area is under natural landscape. Of the natural landscape, the biologically rich areas, with some measure of contiguity are roughly 37 per cent of the Western Ghats which is 59,940 km<sup>2</sup>. HLWG identified this 37% of natural landscape having high biological richness, low forest fragmentation, low population density and containing Protected Areas (PAs), World Heritage Sites (WHSS) and Tiger and Elephant corridors as an Ecologically Sensitive Area (ESA);

6. And whereas the list of State-wise, District-wise and Taluk-wise villages in ESA identified by the HLWG is at Annexure – A;

7. And whereas, because of unprecedented threats to natural landscape of Western Ghats region by development projects and urban growth, the Working Group has recommended a non-tolerance policy with respect to highly interventionist and environmentally damaging activities like mining or polluting industries. HLWG has highlighted the need for urgent action for protection of biologically rich, diverse and natural landscape of Western Ghats;

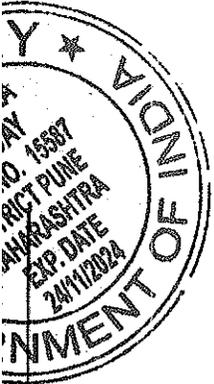
8. And whereas, keeping in view the above, immediate action is required to be taken by the Central Government in public interest in light of Rule 4(5) and Rule 5(4) of the Environment (Protection) Rules, 1986 as amended from time to time to preserve the environmental integrity of the Western Ghats;

9. Now therefore, in exercise of powers conferred under Section 5 of Environment (Protection) Act, 1986, the following directions are hereby issued:

The following category of new and/or expansion projects/activities shall be prohibited in ESA from date of issue of these directions except those cases which have been received by EACs/MoEF or SEACs/SEIAAs before the date of putting HLWG report on the website of the Ministry, i.e., 17.4.2013 and which are pending with EACs/MoEF or SEACs/SEIAAs. Such projects will be dealt under the guidelines and rules applicable at the time of application before the respective EACs/MoEF or SEACs/SEIAAs. Apart from such cases, no pending case or any fresh case shall be considered by the EACs/MoEF or SEACs/SEIAAs from the date of issue of these directions.

- (a) Mining, quarrying and sand mining
- (b) Thermal Power Plants
- (c) Building and construction projects of 20,000 sq. m. area and above
- (d) Township and area development projects with an area of 50 ha and above and /or with built up area of 1,50,000 sq.m. and above
- (e) Red category of industries\*





(\* The CPCB list of red category industries would be the minimum list. Industries not included in the CPCB list but mentioned in the Red Category list of the SPCB of the concerned Western Ghat State shall also be categorized as Red category for that State.)

10. These directions will come into force with immediate effect and remain in force till further orders. In case of any violation, appropriate legal action under the Environment (Protection) Act, 1986 shall be taken.

11. This issues with the approval of the Competent Authority.

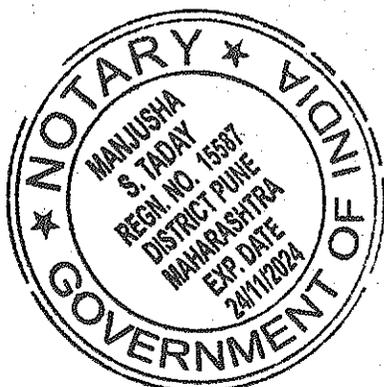
  
Dr. Amit Love  
Deputy Director

To

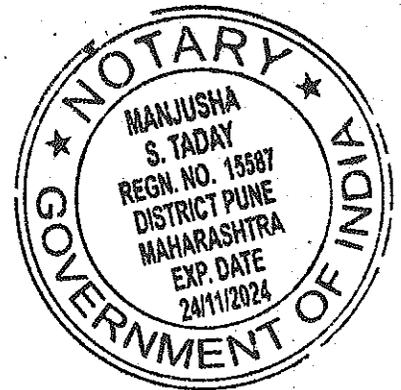
1. State Environment Impact Assessment Authority, Gujarat,
2. State Environment Impact Assessment Authority, Maharashtra,
3. State Environment Impact Assessment Authority, Goa,
4. State Environment Impact Assessment Authority, Karnataka,
5. State Environment Impact Assessment Authority, Kerala
6. State Environment Impact Assessment Authority, Tamil Nadu
7. State Expert Appraisal Committee, Gujarat,
8. State Expert Appraisal Committee, Maharashtra
9. State Expert Appraisal Committee, Goa
10. State Expert Appraisal Committee, Karnataka
11. State Expert Appraisal Committee, Kerala
12. State Expert Appraisal Committee, Tamil Nadu
13. All Sectoral Expert Appraisal Committees, Ministry of Environment and Forest
14. Member Secretary, Central Pollution Control Board
15. Member Secretary, State Pollution Control Board of Gujarat/Maharashtra/Goa/  
Karnataka/Kerala/Tamil Nadu

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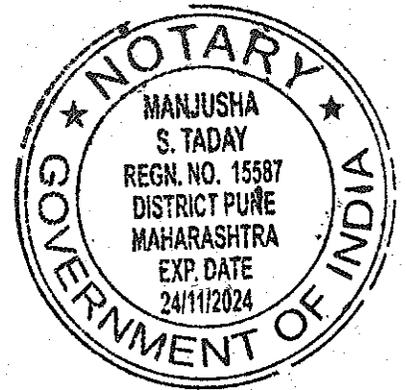
1. PS to MoS (I/C) E&F
2. PPS to Secretary (E&F)
3. PPS to AS (HP)
4. PS to JS (AT)/Adv (GVS)
5. Concerned Regional Offices of the Ministry dealing with the States of Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu



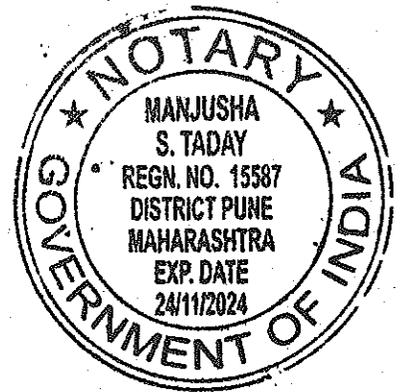
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Maharashtra	NASHIK	SURGANA	Undohal
Maharashtra	NASHIK	SURGANA	Warambhe
Maharashtra	NASHIK	SURGANA	Bhenshet
Maharashtra	NASHIK	SURGANA	Khobale Digar
Maharashtra	NASHIK	SURGANA	Khokarvihir
Maharashtra	NASHIK	SURGANA	Khirdi
Maharashtra	NASHIK	SURGANA	Kahandolpada
Maharashtra	NASHIK	TRIMBAKESHWAR	Chinch Ohol
Maharashtra	NASHIK	TRIMBAKESHWAR	Khadakohol
Maharashtra	NASHIK	TRIMBAKESHWAR	Behedpada
Maharashtra	NASHIK	TRIMBAKESHWAR	Kadegahan
Maharashtra	NASHIK	TRIMBAKESHWAR	Hatlonndhi
Maharashtra	NASHIK	TRIMBAKESHWAR	Ozar Khed
Maharashtra	NASHIK	TRIMBAKESHWAR	Berwal
Maharashtra	NASHIK	TRIMBAKESHWAR	Chinchwad
Maharashtra	NASHIK	TRIMBAKESHWAR	Mahadeo Nagar
Maharashtra	NASHIK	TRIMBAKESHWAR	Rayate
Maharashtra	NASHIK	TRIMBAKESHWAR	Beipali
Maharashtra	NASHIK	TRIMBAKESHWAR	Waygholpada
Maharashtra	NASHIK	TRIMBAKESHWAR	Jategaon Bk
Maharashtra	NASHIK	TRIMBAKESHWAR	Mulvad
Maharashtra	NASHIK	TRIMBAKESHWAR	Rautnal
Maharashtra	NASHIK	TRIMBAKESHWAR	Varasvihir
Maharashtra	NASHIK	TRIMBAKESHWAR	Vatakapada
Maharashtra	NASHIK	TRIMBAKESHWAR	Deola
Maharashtra	NASHIK	TRIMBAKESHWAR	Nandgaon
Maharashtra	NASHIK	TRIMBAKESHWAR	Welunje
Maharashtra	NASHIK	TRIMBAKESHWAR	Metkawara
Maharashtra	NASHIK	TRIMBAKESHWAR	Ambai
Maharashtra	NASHIK	TRIMBAKESHWAR	Chokore
Maharashtra	NASHIK	TRIMBAKESHWAR	Umbharande
Maharashtra	NASHIK	TRIMBAKESHWAR	Metghar Killa
Maharashtra	NASHIK	TRIMBAKESHWAR	Harshewadi
Maharashtra	NASHIK	TRIMBAKESHWAR	Take Harsha
Maharashtra	NASHIK	TRIMBAKESHWAR	Pahine
Maharashtra	NASHIK	TRIMBAKESHWAR	Take Deogaon
Maharashtra	NASHIK	TRIMBAKESHWAR	Met Yelyachi
Maharashtra	PUNE	AMBEGAON	Pimpargane
Maharashtra	PUNE	AMBEGAON	DON
Maharashtra	PUNE	AMBEGAON	Aghane
Maharashtra	PUNE	AMBEGAON	Ahupe
Maharashtra	PUNE	AMBEGAON	MALIN
Maharashtra	PUNE	AMBEGAON	Tirpad
Maharashtra	PUNE	AMBEGAON	Nhayed
Maharashtra	PUNE	AMBEGAON	Patan
Maharashtra	PUNE	AMBEGAON	Asane
Maharashtra	PUNE	AMBEGAON	Nanavade
Maharashtra	PUNE	AMBEGAON	Adivare
Maharashtra	PUNE	AMBEGAON	Kushire Bk.
Maharashtra	PUNE	AMBEGAON	Kondhare
Maharashtra	PUNE	AMBEGAON	Sakeri
Maharashtra	PUNE	AMBEGAON	Panchale Kh.
Maharashtra	PUNE	AMBEGAON	Panchale Bk.
Maharashtra	PUNE	AMBEGAON	Phulvade
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Maharashtra	PUNE	AMBEGAON	Apati
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Maharashtra	PUNE	AMBEGAON	Vachape
Maharashtra	PUNE	AMBEGAON	Magholi
Maharashtra	PUNE	AMBEGAON	Savarli
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Maharashtra	PUNE	AMBEGAON	Pimpri
Maharashtra	PUNE	AMBEGAON	Ambegaon



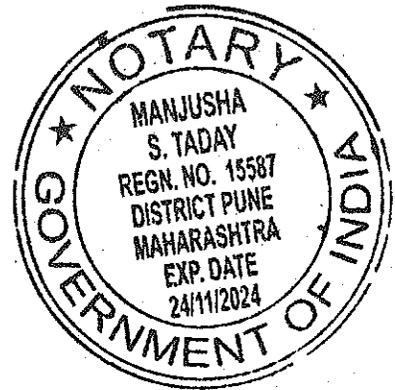
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Maharashtra	PUNE	AMBEGAON	Chaptewadi kanas
Maharashtra	PUNE	AMBEGAON	Kalambai
Maharashtra	PUNE	AMBEGAON	Terungan
Maharashtra	PUNE	AMBEGAON	Phalode
Maharashtra	PUNE	AMBEGAON	Dimbhe Kh.
Maharashtra	PUNE	AMBEGAON	Mahalunge Tarf Ghoda
Maharashtra	PUNE	AMBEGAON	RAJPUR
Maharashtra	PUNE	AMBEGAON	Nigdale
Maharashtra	PUNE	AMBEGAON	Chikhali
Maharashtra	PUNE	AMBEGAON	Dhakale
Maharashtra	PUNE	BHOR	Kurungvadi
Maharashtra	PUNE	BHOR	Ketkavane (Nimme)
Maharashtra	PUNE	BHOR	Guhinj
Maharashtra	PUNE	BHOR	Kikavi
Maharashtra	PUNE	BHOR	Khulshi
Maharashtra	PUNE	BHOR	Sarole
Maharashtra	PUNE	BHOR	Bhutonde
Maharashtra	PUNE	BHOR	Dere
Maharashtra	PUNE	BHOR	Chandavane
Maharashtra	PUNE	BHOR	Velvand
Maharashtra	PUNE	BHOR	Bhandravali
Maharashtra	PUNE	BHOR	Nanavale
Maharashtra	PUNE	BHOR	Bope
Maharashtra	PUNE	BHOR	Brahmanghar
Maharashtra	PUNE	BHOR	Kondgaon
Maharashtra	PUNE	BHOR	Sangvi (Velavade Khore)
Maharashtra	PUNE	BHOR	Jayatpad
Maharashtra	PUNE	BHOR	Pangari
Maharashtra	PUNE	BHOR	Dehen
Maharashtra	PUNE	BHOR	Nandghur
Maharashtra	PUNE	BHOR	Rajivadi
Maharashtra	PUNE	BHOR	Karanjgaon
Maharashtra	PUNE	BHOR	Salungan
Maharashtra	PUNE	BHOR	Kund
Maharashtra	PUNE	BHOR	Mhasar Kh.
Maharashtra	PUNE	BHOR	Mhasar Bk.
Maharashtra	PUNE	BHOR	Umbarde
Maharashtra	PUNE	BHOR	Shilimb
Maharashtra	PUNE	BHOR	Kondhari
Maharashtra	PUNE	BHOR	Dhamunashi
Maharashtra	PUNE	BHOR	Karungan
Maharashtra	PUNE	BHOR	Nigudaghar
Maharashtra	PUNE	BHOR	Nigudalavade
Maharashtra	PUNE	BHOR	Ashimpai
Maharashtra	PUNE	BHOR	Venupuri
Maharashtra	PUNE	BHOR	Varavand
Maharashtra	PUNE	BHOR	Shirgaon
Maharashtra	PUNE	BHOR	Panvhal
Maharashtra	PUNE	BHOR	Mazari
Maharashtra	PUNE	BHOR	Shirvali (Hirdas Maval)
Maharashtra	PUNE	BHOR	Abhepuri
Maharashtra	PUNE	BHOR	Dapakeghar
Maharashtra	PUNE	BHOR	Pavhar Kh.
Maharashtra	PUNE	BHOR	Durgadi
Maharashtra	PUNE	BHOR	Gudhe
Maharashtra	PUNE	BHOR	Rayari
Maharashtra	PUNE	BHOR	Kudali Bk.
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Maharashtra	PUNE	BHOR	Korle



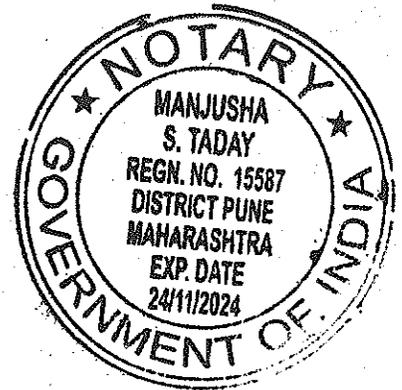
Maharashtra	PUNE	BHOR	Ambade
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Maharashtra	PUNE	HAVELI	Bhagatwadi
Maharashtra	PUNE	HAVELI	Khamgaon Mawal
Maharashtra	PUNE	HAVELI	Mogarwadi
Maharashtra	PUNE	JUNNAR	Khireswar
Maharashtra	PUNE	JUNNAR	Kolhewadi
Maharashtra	PUNE	JUNNAR	Kopare
Maharashtra	PUNE	JUNNAR	Jambhulshi
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Maharashtra	PUNE	JUNNAR	Rohkadi
Maharashtra	PUNE	JUNNAR	Godre
Maharashtra	PUNE	JUNNAR	Phagul Gavhan
Maharashtra	PUNE	JUNNAR	Pur
Maharashtra	PUNE	JUNNAR	Amboli
Maharashtra	PUNE	JUNNAR	Bhivade Bk.
Maharashtra	PUNE	JUNNAR	Uchhil
Maharashtra	PUNE	JUNNAR	Hatvij
Maharashtra	PUNE	JUNNAR	Bhivade Kh.
Maharashtra	PUNE	JUNNAR	Ambe
Maharashtra	PUNE	JUNNAR	Pimparwadi
Maharashtra	PUNE	JUNNAR	Sukalwedhe
Maharashtra	PUNE	KHED	Bhorgiri
Maharashtra	PUNE	KHED	Bhivagaon
Maharashtra	PUNE	KHED	Karkudi
Maharashtra	PUNE	KHED	Mandoshi
Maharashtra	PUNE	KHED	Naiphad
Maharashtra	PUNE	KHED	Tokavade
Maharashtra	PUNE	KHED	Awhat
Maharashtra	PUNE	KHED	Bhomale
Maharashtra	PUNE	KHED	Shirgaon
Maharashtra	PUNE	KHED	Wada
Maharashtra	PUNE	KHED	Kharpuj
Maharashtra	PUNE	KHED	Virham
Maharashtra	PUNE	KHED	Wandre
Maharashtra	PUNE	KHED	Darakwadi
Maharashtra	PUNE	KHED	Bursewadi
Maharashtra	PUNE	KHED	Torne Kh
Maharashtra	PUNE	KHED	Adhe
Maharashtra	PUNE	KHED	Ambhu
Maharashtra	PUNE	KHED	Kharawali
Maharashtra	PUNE	KHED	Velhavale
Maharashtra	PUNE	KHED	Palu
Maharashtra	PUNE	KHED	Gadad
Maharashtra	PUNE	MAWAL	Malegaon Bk.
Maharashtra	PUNE	MAWAL	Sawale
Maharashtra	PUNE	MAWAL	Pimpri



Maharashtra	PUNE	MAWAL	Malegaon Kh.
Maharashtra	PUNE	MAWAL	Kusur
Maharashtra	PUNE	MAWAL	Kune Ansute
Maharashtra	PUNE	MAWAL	Dahuli
Maharashtra	PUNE	MAWAL	Kivale
Maharashtra	PUNE	MAWAL	Boriwali
Maharashtra	PUNE	MAWAL	Kambare Andar Mawal
Maharashtra	PUNE	MAWAL	Kashal
Maharashtra	PUNE	MAWAL	Jambhavali
Maharashtra	PUNE	MAWAL	Thoran
Maharashtra	PUNE	MAWAL	Rakaswadi
Maharashtra	PUNE	MAWAL	Shirdhe
Maharashtra	PUNE	MAWAL	Kalhat
Maharashtra	PUNE	MAWAL	Nandgaon
Maharashtra	PUNE	MAWAL	Udhewadi
Maharashtra	PUNE	MAWAL	Ukasan
Maharashtra	PUNE	MAWAL	Valavanti
Maharashtra	PUNE	MAWAL	Khandashi
Maharashtra	PUNE	MAWAL	Pale Nane Mawal
Maharashtra	PUNE	MAWAL	Nigade
Maharashtra	PUNE	MAWAL	Brahmanwadi
Maharashtra	PUNE	MAWAL	Vaund
Maharashtra	PUNE	MAWAL	Karanjgaon
Maharashtra	PUNE	MAWAL	Kune N.m.
Maharashtra	PUNE	MAWAL	Moramawadi
Maharashtra	PUNE	MAWAL	Vehergaon
Maharashtra	PUNE	MAWAL	Kurvande
Maharashtra	PUNE	MAWAL	Boraj
Maharashtra	PUNE	MAWAL	Patan
Maharashtra	PUNE	MAWAL	Dudhivare
Maharashtra	PUNE	MAWAL	Bhaje
Maharashtra	PUNE	MAWAL	Pimpaloli
Maharashtra	PUNE	MAWAL	Aundholi
Maharashtra	PUNE	MAWAL	Malewadi
Maharashtra	PUNE	MAWAL	Apati
Maharashtra	PUNE	MAWAL	Gevhande Apati
Maharashtra	PUNE	MAWAL	Atvan
Maharashtra	PUNE	MAWAL	Shindgaon
Maharashtra	PUNE	MAWAL	Kolechafesar
Maharashtra	PUNE	MAWAL	Morave
Maharashtra	PUNE	MAWAL	Malavandi Thule
Maharashtra	PUNE	MAWAL	Ovale
Maharashtra	PUNE	MAWAL	Pusane
Maharashtra	PUNE	MAWAL	Divad
Maharashtra	PUNE	MAWAL	Tiklimb
Maharashtra	PUNE	MAWAL	Shilimb
Maharashtra	PUNE	MAWAL	Jovan
Maharashtra	PUNE	MAWAL	Ajivali
Maharashtra	PUNE	MULSHI	Devghar
Maharashtra	PUNE	MULSHI	Peth Shahapur
Maharashtra	PUNE	MULSHI	Ambavane
Maharashtra	PUNE	MULSHI	Visakhhar
Maharashtra	PUNE	MULSHI	Kolawali
Maharashtra	PUNE	MULSHI	Kashig
Maharashtra	PUNE	MULSHI	Andhale
Maharashtra	PUNE	MULSHI	Majgaon
Maharashtra	PUNE	MULSHI	Kaltar
Maharashtra	PUNE	MULSHI	Kumbhori
Maharashtra	PUNE	MULSHI	Pomgaon
Maharashtra	PUNE	MULSHI	Pimpaloli
Maharashtra	PUNE	MULSHI	Chandivali
Maharashtra	PUNE	MULSHI	Tail Baila
Maharashtra	PUNE	MULSHI	Barpe Bk.
Maharashtra	PUNE	MULSHI	Jawal



Maharashtra	PUNE	MULSHI	Shirvali
Maharashtra	PUNE	MULSHI	Bhambarde
Maharashtra	PUNE	MULSHI	Kolwan
Maharashtra	PUNE	MULSHI	Nandivali
Maharashtra	PUNE	MULSHI	Dongargaon
Maharashtra	PUNE	MULSHI	Padalgharwadi
Maharashtra	PUNE	MULSHI	Hotale
Maharashtra	PUNE	MULSHI	Ekole
Maharashtra	PUNE	MULSHI	Adgaon
Maharashtra	PUNE	MULSHI	Valane
Maharashtra	PUNE	MULSHI	Ghutake
Maharashtra	PUNE	MULSHI	Bhadas Bk.
Maharashtra	PUNE	MULSHI	PIMPRI
Maharashtra	PUNE	MULSHI	Tata Talav
Maharashtra	PUNE	MULSHI	Disali
Maharashtra	PUNE	MULSHI	Mulshi Kh.
Maharashtra	PUNE	MULSHI	Share
Maharashtra	PUNE	MULSHI	Vandre
Maharashtra	PUNE	MULSHI	Kondhawale
Maharashtra	PUNE	MULSHI	Male
Maharashtra	PUNE	MULSHI	Maded
Maharashtra	PUNE	MULSHI	Nive
Maharashtra	PUNE	MULSHI	Vitthalwadi
Maharashtra	PUNE	MULSHI	Vadgaon
Maharashtra	PUNE	MULSHI	Chinchwad
Maharashtra	PUNE	MULSHI	Warak
Maharashtra	PUNE	MULSHI	Tamhini Bk
Maharashtra	PUNE	MULSHI	Lavharde
Maharashtra	PUNE	MULSHI	Vegre
Maharashtra	PUNE	MULSHI	Kolavade
Maharashtra	PUNE	MULSHI	Temghar
Maharashtra	PUNE	MULSHI	Vede
Maharashtra	PUNE	MULSHI	Watunde
Maharashtra	PUNE	MULSHI	Bhode
Maharashtra	PUNE	MULSHI	Mugaon
Maharashtra	PUNE	MULSHI	Bhoini
Maharashtra	PUNE	MULSHI	Dhamanohol
Maharashtra	PUNE	MULSHI	Dasave
Maharashtra	PUNE	MULSHI	Kondhur
Maharashtra	PUNE	MULSHI	Padalghar
Maharashtra	PUNE	MULSHI	Admal
Maharashtra	PUNE	MULSHI	Palase
Maharashtra	PUNE	MULSHI	Koloshi
Maharashtra	PUNE	MULSHI	Wadavali
Maharashtra	PUNE	MULSHI	Sakhari
Maharashtra	PUNE	MULSHI	Gadale
Maharashtra	PUNE	MULSHI	Saiv Kh
Maharashtra	PUNE	MULSHI	Mose Kh.
Maharashtra	PUNE	MULSHI	Dhadawali
Maharashtra	PUNE	MULSHI	Tav
Maharashtra	PUNE	PURANDHAR	Chivhwadi
Maharashtra	PUNE	PURANDHAR	PANVADI
Maharashtra	PUNE	PURANDHAR	Gherapurandhar
Maharashtra	PUNE	PURANDHAR	Ketkawale
Maharashtra	PUNE	PURANDHAR	Bandhalwadi
Maharashtra	PUNE	PURANDHAR	Kumbhoshi
Maharashtra	PUNE	PURANDHAR	Dawanewadi
Maharashtra	PUNE	PURANDHAR	Satalwadi
Maharashtra	PUNE	PURANDHAR	Pingori
Maharashtra	PUNE	VELHE	Mose Bk
Maharashtra	PUNE	VELHE	Vadghar
Maharashtra	PUNE	VELHE	Dapsare
Maharashtra	PUNE	VELHE	Gholapghar
Maharashtra	PUNE	VELHE	Kambegi



Maharashtra	PUNE	VELHE	Balvadi
Maharashtra	PUNE	VELHE	Chikali Kh.
Maharashtra	PUNE	VELHE	Ambegaon Bk
Maharashtra	PUNE	VELHE	Kurtavadi
Maharashtra	PUNE	VELHE	Kasedi
Maharashtra	PUNE	VELHE	Ranjane
Maharashtra	PUNE	VELHE	Ghodkhal
Maharashtra	PUNE	VELHE	Gondekhal
Maharashtra	PUNE	VELHE	Givashi
Maharashtra	PUNE	VELHE	Ghodshet
Maharashtra	PUNE	VELHE	Shirkoli
Maharashtra	PUNE	VELHE	Ghol
Maharashtra	PUNE	VELHE	Thangae
Maharashtra	PUNE	VELHE	Tekpoen
Maharashtra	PUNE	VELHE	Mangaon
Maharashtra	PUNE	VELHE	Pole
Maharashtra	PUNE	VELHE	Antroli
Maharashtra	PUNE	VELHE	Khanu
Maharashtra	PUNE	VELHE	Nivi
Maharashtra	PUNE	VELHE	Ghisar
Maharashtra	PUNE	VELHE	Velhe Bk.
Maharashtra	PUNE	VELHE	Bopalghar
Maharashtra	PUNE	VELHE	Chandar
Maharashtra	PUNE	VELHE	Brahmanghar
Maharashtra	PUNE	VELHE	Khodad
Maharashtra	PUNE	VELHE	Velhe Bk. Ghera
Maharashtra	PUNE	VELHE	Bhatti Wagdra
Maharashtra	PUNE	VELHE	Gevhande
Maharashtra	PUNE	VELHE	Charhat Wadi
Maharashtra	PUNE	VELHE	Mohari
Maharashtra	PUNE	VELHE	Metpilaware
Maharashtra	PUNE	VELHE	Harpud
Maharashtra	PUNE	VELHE	Varoti Bk
Maharashtra	PUNE	VELHE	Kolambi
Maharashtra	PUNE	VELHE	Jadhavwadi
Maharashtra	PUNE	VELHE	Singapur
Maharashtra	PUNE	VELHE	Dadvadi
Maharashtra	PUNE	VELHE	PIMPRI
Maharashtra	PUNE	VELHE	Ekalgaon
Maharashtra	PUNE	VELHE	Barshicha Mal
Maharashtra	PUNE	VELHE	Pal Kh.
Maharashtra	PUNE	VELHE	Varoti Kh.
Maharashtra	PUNE	VELHE	Asani Manjai
Maharashtra	PUNE	VELHE	Xhopde Wadi
Maharashtra	PUNE	VELHE	Gunjavane
Maharashtra	PUNE	VELHE	Pasali
Maharashtra	PUNE	VELHE	Bhordi
Maharashtra	PUNE	VELHE	Majgaon
Maharashtra	PUNE	VELHE	Pishwi
Maharashtra	PUNE	VELHE	Gugulshi
Maharashtra	PUNE	VELHE	Kelad
Maharashtra	PUNE	VELHE	Nigde Kh
Maharashtra	PUNE	VELHE	Pangari
Maharashtra	PUNE	VELHE	Karnavadi
Maharashtra	RAIGARH	KARJAT	Pashane
Maharashtra	RAIGARH	KARJAT	Olman
Maharashtra	RAIGARH	KARJAT	Chai
Maharashtra	RAIGARH	KARJAT	Baliware
Maharashtra	RAIGARH	KARJAT	Chevane
Maharashtra	RAIGARH	KARJAT	Borgaon
Maharashtra	RAIGARH	KARJAT	Nandgaon
Maharashtra	RAIGARH	KARJAT	Ware
Maharashtra	RAIGARH	KARJAT	Kurung

